



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Oct/202425/13

DATED: 08/11/2024

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Oct/202425/13 dated 08/11/2024 of Norms Committee - IV for the year 2024-25 was held on 08/11/2024 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal , Technical Consultant	DGFT
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	ELLEN EXPORTS		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00005466AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
MIRROR (3MM THICK CIRCULAR MIRROR on float glass (29.5INCH DIA) FITTED WITH IRON FRAME AND MDF BOARD	6240 Pcs.	MIRROR (of 3 MM thickness on float glass)	3573.5 Sq. Mt.
The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023.			
No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.			
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	2 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00002209AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has applied for re-fixation/correction in approved norms in NC Meeting No- NC/4/MEET/Jun/202425/4 dated 13.06.2024. After detailed deliberation, cue from NC decision Meeting No- NC/4/MEET/Apr/202324/1 date 03.05.2023 and based on recommendation of technical authority, the committee decided to re-fix the norms as under:

Export Item	Quantity	Import item	Quantity
Coco Amido Propyl Betaine (CAPB) (Solid content minimum 36% and active matter minimum 29%)	1 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogenated Palm Kernel Oil	0.170 Kg
		Dimethyl Amino Propyl Amine	0.072 Kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023.

No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	3 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00000535AM24
RA File Number	082404000312 AM16
Licence No and Date	0810136942/05/01/2016

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
Reactive Scarlet E2-GA	1 kg.	1	Para Anisidine 3 Sulfonic Acid	0.200 Kg.
		2	J Acid	0.235 kg.

		3	Cyanuric Chloride	0.182 Kg.
		4	N Ethyl Meta Base Ester	0.305 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	4 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00004642AM24
RA File Number	052404000556 AM18
Licence No and Date	0510405871/14/03/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	5 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00004644AM24
RA File Number	052404000584 AM18
Licence No and Date	0510405885/16/03/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	6 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00004637AM24
RA File Number	052404000167 AM19
Licence No and Date	0510406931/20/06/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	7 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00004740AM24
RA File Number	052404000184 AM19
Licence No and Date	0510406992/28/06/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT. Further, the committee observed that the present Advance Authorization was issued on dated 28.06.2018 for export of “Anode” and restrictions on export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode	

Qty.: 8,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	8 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00000610AM24
RA File Number	039404000526 AM19
Licence No and Date	0310823954/24/09/2018

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for Personal hearing to explain their case.

The case stands for deferred.

Case No.	9 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved

Party Name	VEDANTA LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024												
HQ File Number	HQRNORM REVIW00004744AM24												
RA File Number	052404000385 AM19												
Licence No and Date	0510408054/10/10/2018												
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. Further, the committee observed that the present Advance Authorization was issued on 10.10.2018 for the export of “Anode” and restrictions on the export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 20,000 MT Import items: <table border="1"> <thead> <tr> <th>S. no.</th><th>Item description</th><th>Qty. recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>Calcined Petroleum Coke*- CP Coke</td><td>Deleted (Indigenously procured)</td></tr> <tr> <td>2</td><td>Anode Butt</td><td>0.212 MT Per MT of Export</td></tr> <tr> <td>3</td><td>Coal Tar Pitch</td><td>Deleted (Indigenously procured)</td></tr> </tbody> </table> Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms. RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.		S. no.	Item description	Qty. recommended	1	Calcined Petroleum Coke*- CP Coke	Deleted (Indigenously procured)	2	Anode Butt	0.212 MT Per MT of Export	3	Coal Tar Pitch	Deleted (Indigenously procured)
S. no.	Item description	Qty. recommended											
1	Calcined Petroleum Coke*- CP Coke	Deleted (Indigenously procured)											
2	Anode Butt	0.212 MT Per MT of Export											
3	Coal Tar Pitch	Deleted (Indigenously procured)											

Case No.	10 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00004768AM23

RA File Number	292404000003 AM20
Licence No and Date	2910025394/16/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has not given the proper calculation to arrive at wastage of around 47%, therefore, the committee decided to ask the following. 1. Manufacturing process with stage wise wastage and drawing /design of the export product. 2. To give complete calculation i.e. giving size of imported sheet and cutting pattern (CAD/CAM), making hole(Jali) with sizes etc. for requirement of cold rolled stainless steel coil, 3. The commercial value of cutting scrap with invoice/s. The case stands for deferred.	

Case No.	11 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	018305000063AM20
RA File Number	322404000006 AM20
Licence No and Date	3210078930/26/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has given the details of manufacturing process and filled 4 E Annexure. The firm has claimed wastage of around 9.94% of imported material and 11.11% on indigenous item Sodium Silicate. (Imported 0.946 MT and indigenous 0.054 MT). After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows: Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS Qty.; 23.0 MT Import item; DEAD BURNT MAGNESITE (0-15MM) Recommended Qty: 0.9933 MT/MT of Export item The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	12 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	018305000064AM20
RA File Number	322404000005 AM20
Licence No and Date	3210078931/26/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has given the details of manufacturing process and filled 4 E Annexure. The firm has claimed wastage of around 9.94% of imported material and 11.11% on indigenous item Sodium Silicate. (Imported 0.946 MT and indigenous 0.054 MT). After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows: Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS Qty.; 184.0 MT Import item; DEAD BURNT MAGNESITE (0-15MM) Recommended Qty: 0.9933 MT/MT of Export item The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	13 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	018305000171AM20
RA File Number	322404000020 AM20
Licence No and Date	3210078988/07/06/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has given the details of manufacturing process and filled 4 E Annexure. The firm has claimed wastage of around 9.94% of imported material and 11.11% on indigenous item Sodium Silicate. (Imported 0.946 MT and indigenous 0.054 MT).	

After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:

Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS

Qty.; 184.0 MT

Import item; DEAD BURNT MAGNESITE (0-15MM)

Recommended Qty: 0.9933 MT/MT of Export item

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	14 / NC/4/MEET/Oct/202425/13	
Case Status	Case Approved	
Party Name	VEDANTA LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024	
HQ File Number	HQRNORM REVIW00004738AM24	
RA File Number	052404000264 AM20	
Licence No and Date	0510411481/09/08/2019	
Norms Committee Decision:		
The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.		
Further, the committee observed that the present Advance Authorization was issued on dated 09.08.2019 for export of “Anode” and restrictions on export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:		
Export Item Name: Green Anode		
Qty.: 10,000 MT		
Import items:		
S. no.	Item description	Qty. recommended

1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	15 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00000987AM24
RA File Number	052304000111 AM21
Licence No and Date	0510414870/11/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that import and export are similar and there is not much difference in specification of import item and export item submitted. After detailed deliberation, the committee decided to ask the firm to appear for personal hearing before Norms Committee to explain justification of 15.6% wastages, the process and specification of export and import items. The case stands for deferred.	

Case No.	16 / NC/4/MEET/Oct/202425/13
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024

and Date	
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at CLA- Delhi. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	17 / NC/4/MEET/Oct/202425/13																
Case Status	Case Approved																
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024																
HQ File Number	018305001097AM21																
RA File Number	052404000311 AM21																
Licence No and Date	0510415315/25/09/2020																
Norms Committee Decision:																	
recommendation of technical authority, the committee decided to approve the norms as under:																	
<table><tr><th>Export item</th><th>Qty.</th><th>S.N.</th><th>Import item</th><th>Qty. Recommendation</th></tr><tr><td rowspan="2">FIPRONIL 20% SC</td><td rowspan="2">1 Kg.</td><td>1</td><td>AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN</td><td>0.166 kg.</td></tr><tr><td>2</td><td>SODIUM TRYFLUOROMETHYL SULFONATE 70% MIN</td><td>0.172 kg.</td></tr></table>					Export item	Qty.	S.N.	Import item	Qty. Recommendation	FIPRONIL 20% SC	1 Kg.	1	AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.166 kg.	2	SODIUM TRYFLUOROMETHYL SULFONATE 70% MIN	0.172 kg.
Export item	Qty.	S.N.	Import item	Qty. Recommendation													
FIPRONIL 20% SC	1 Kg.	1	AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.166 kg.													
		2	SODIUM TRYFLUOROMETHYL SULFONATE 70% MIN	0.172 kg.													
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP																	

Case No.	18 / NC/4/MEET/Oct/202425/13
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Case Status	Case Approved		
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM REVIW00001358AM24		
RA File Number	302404000062 AM21		
Licence No and Date	3010105430/30/09/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommendation
AKD Emulsion 16% Solid Content	1 Kg.	AKD Wax	1.02 Kg/Kg content in export product
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	19 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	018305001133AM21
RA File Number	052404000339 AM21
Licence No and Date	0510415462/09/10/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and decided to send a final reminder to the firm to furnish the following:	
• COA of import and export indicating % purity and Cineol content. • Details of indigenous input with quantity if any. • Justification for 10% wastage. • Commercial value of by product if any.	
The case stands deferred.	

Case No.	20 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00004745AM24
RA File Number	052404000400 AM21
Licence No and Date	0510415734/03/11/2020

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 03.11.2020 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 20,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	21 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SAI AUXI CHEM INDIA & CO
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00044555AM21
RA File Number	32AA04003713 AM21
Licence No and Date	3211000093/22/12/2020

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the **norms as under:**

Export item	Qty.	Import item	Qty. Recommendation
AUXI IN SIZER (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)	1 kg.	ALKYL KETENE DIMER	0.15 kg
AUXI IN DSR (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)	1 kg.	ALKYL KETENE DIMER	0.15 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	22 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00071345AM21

RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and decided to send a final reminder to the firm to furnish the following: • Please give complete description of Fluoridone TGAI. • CIB registration for export item. • Complete chemistry, molecular weight and % yield on molar basis. • Copy of Technical literature in support of yield claimed. • Personal Hearing with above information. The case stands deferred.	

Case No.	23 / NC/4/MEET/Oct/202425/13														
Case Status	Case Approved														
Party Name	SAI AUXI CHEM INDIA & CO														
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024														
HQ File Number	HQRNORM APPLY 00114794AM21														
RA File Number	32AA04007657 AM21														
Licence No and Date	3211000717/26/03/2021														
Norms Committee Decision:															
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:															
<table><tr><th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommendation</th></tr><tr><td>AUXI IN SIZER (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)</td><td>1 kg.</td><td>ALKYL KETENE DIMER</td><td>0.150 kg</td></tr><tr><td>AUXI IN DSR (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)</td><td>1 kg.</td><td>ALKYL KETENE DIMER</td><td>0.150 kg.</td></tr></table>				Export item	Qty.	Import item	Qty. Recommendation	AUXI IN SIZER (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)	1 kg.	ALKYL KETENE DIMER	0.150 kg	AUXI IN DSR (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)	1 kg.	ALKYL KETENE DIMER	0.150 kg.
Export item	Qty.	Import item	Qty. Recommendation												
AUXI IN SIZER (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)	1 kg.	ALKYL KETENE DIMER	0.150 kg												
AUXI IN DSR (PAPER PROCESSING CHEMICAL) (ALKYL KETENE DIMER WAX)	1 kg.	ALKYL KETENE DIMER	0.150 kg.												
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.															

Case No.	24 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00022943AM22
RA File Number	32AA04007381 AM21
Licence No and Date	3211000809/20/04/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has given the details of manufacturing process and filled 4 E Annexure. They have claimed wastage of around 9.94% of imported material and 11.11% on indigenous item Sodium Silicate. Based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS Qty.; 184 MT Import item; DEAD BURNT MAGNESITE (0-15MM) Qty: 0.9933 MT/MT of Export item The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	25 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00001205AM25
RA File Number	05AA04019560 AM22
Licence No and Date	0511002928/02/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and taking cue from approved norms for Advance Authorization No- 0511000657 dated 07.01.2021 in NC Meeting No-	

NC/4/Meet/Feb/202122/16 dated 09.03.2022, the committee decided to approve ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Article of carbon Fibre (Article of stone) (Consisting of Double Side PE Foam Tape)	18120 Sq. Mtr	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	19334.04 Sq. Mtr.
WOODEN PANEL (Consisting of Double Side PE Foam Tape)	35000 Sq. Mtr	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	36750 Sq. Mtr.
IRON MATEL PANEL (Consisting of Double Side PE Foam Tape)	25000 Sq. Mtr	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	26250 Sq. Mtr.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	26 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00005181AM24
RA File Number	05AA04021032 AM22
Licence No and Date	0511002925/02/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the

DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 12.06.2021 for export of “Anode” and restrictions on export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 20,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	27 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00001467AM24
RA File Number	03AA04027768 AM22
Licence No and Date	0311004964/27/06/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the adhoc normswith nil wastages as under:	

Export Item	Quantity	Import item	Quantity Recommended
SILVER OXIDE (NET CONTENT OF SILVER 93.10 PERCENT)	500 kg.	SILVER BARS	465 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	28 / NC/4/MEET/Oct/202425/13
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM REVIW00007096AM23
RA File Number	34AA04002763 AM22
Licence No and Date	3411000732/30/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, noting that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/6 dated 12.07.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item. Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	29 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00176175AM22
RA File Number	03AA04074447 AM22

Licence No and Date	0311006658/03/09/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the adhoc norms as under:			
Export item	Qty.	Import item	Qty. Recommendation
REACTIVE BLUE 3RG (Dye Content 79%)	1 kg.	REACTIVE BLUE 49 BASE	0.558 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	30 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM REVIW00001204AM25		
RA File Number	05AA04080691 AM22		
Licence No and Date	0511004692/13/09/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and taking cue from approved norms for Advance Authorization No- 0511000657 dated 07.01.2021 in NC Meeting No- NC/4/Meet/Feb/202122/16 dated 09.03.2022, the committee decided to approve ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Article of carbon Fibre (Article of stone) (Consisting of Double Side PE Foam Tape)	31064 Sq. Mtr	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	33145.288 Sq. Mtr.
WOODEN PANEL (Consisting of Double Side PE Foam Tape)	50000 Sq. Mtr.	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC	52500 Sq. Mtr.

		SOLVENT (Of relevant thickness)	
IRON MATEL PANEL (Consisting of Double Side PE Foam Tape)	35000 Sq. Mtr	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	36750 Sq. Mtr.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	31 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00211668AM22
RA File Number	32AA04023114 AM22
Licence No and Date	3211001768/13/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that the firm has given the details of manufacturing process and filled 4 E Annexure. They have claimed wastage of around 9.94% of imported material and 11.11% on indigenous item Sodium Silicate. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS

Qty.; 161 MT

Import item; DEAD BURNT MAGNESITE (0-15MM)

Qty: 0.9933 MT/MT of Export item

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	32 / NC/4/MEET/Oct/202425/13
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Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00258371AM22
RA File Number	03AA040121829 AM22
Licence No and Date	0311008686/19/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and taking cue from approved norms for Advance Authorization No- 0311014277 dt 28.04.2022 in NC Meeting No- NC/4/MEET/Jul/202425/7dated 23.07.2024, the committee decided to approve ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
PROPICONAZOLE TECHNICAL (PROPICONAZOLE TECHNICAL)	1 kg.	1	META DICHLOROBENZENE	0.68 Kg.
		2	1 2 PENTANEDIOL	0.34 Kg.
		3	BROMINE	0.161 kg
		4	ACETYL CHLORIDE	0.38 Kg.
		5	METHYL CYCLOHEXANE	0.05 Kg.
		6	POTASSIUM HYDROXIDE	0.28 Kg.
		7	1 2 4 TRIAZOLE	0.31 Kg.
		8	DIMETHYL SULFOXIDE	0.014 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	33 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00370928AM22
RA File Number	32AX04000021 AM22
Licence No and Date	3211002595/28/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. COA report of import (from foreign supplier) and Export item. 2. Justification for 30% wastage of raw material. 3. Indigenous items to add in the process. The case stands deferred.	

Case No.	34 / NC/4/MEET/Oct/202425/13
Case Status	Case Rejected
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000486AM23
RA File Number	03AX04000433 AM23
Licence No and Date	0311014265/29/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA-Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	35 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001990AM23

RA File Number	03AX04002205 AM23		
Licence No and Date	0311016297/12/07/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommendation
DISPERSE RED F3L (Dye Content 76.82%)-	1 kg.	BROMAMINE ACID	0.852 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	36 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00003519AM23
RA File Number	08AX04001125 AM23
Licence No and Date	0811006191/03/10/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	37 / NC/4/MEET/Oct/202425/13		
Case Status	Case Deferred		
Party Name	FEROLITE JOINTINGS LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00004912AM23		
RA File Number	05AX04002657 AM23		

Licence No and Date	0511016277/09/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	38 / NC/4/MEET/Oct/202425/13
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00005235AM23
RA File Number	05AX04002762 AM23
Licence No and Date	0511016510/22/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at CLA-Delhi. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	39 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00005990AM23
RA File Number	03AX04005298 AM23
Licence No and Date	0311021053/31/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	40 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006474AM23
RA File Number	08AX04001901 AM23
Licence No and Date	0811007343/21/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	41 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00007223AM23
RA File Number	03AX04006262 AM23
Licence No and Date	0311022491/27/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	42 / NC/4/MEET/Oct/202425/13
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Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Stepwise % yield on molar basis along-with copy of technical literature in support of yields envisaged. • Detailed working of norms in line with chemical reaction given. The case stands for deferred.	

Case No.	43 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000129AM24
RA File Number	08AX04002237 AM23
Licence No and Date	0811007846/12/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands for deferred.	

Case No.	44 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000138AM24
RA File Number	08AX04000043 AM24
Licence No and Date	0811007852/12/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
PIGMENT YELLOW 168	1 kg.	1	ORTHO NITRO PARA SULPHONIC ACID	0.480 Kg.
		2	ACETO ACET ORTHO CHLOROANILIDE	0.445 kg
		3	SODIUM NITRITE	0.080 kg.
		4	CAUSTIC SODA FLAKES	0.120 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	45 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000182AM24
RA File Number	05AX04000083 AM24
Licence No and Date	0511018312/13/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on

recommendation of technical authority, cue from SION A-3107, the committee decided to approve the norms as under:

Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)

Qty.: 4000000kg

Import Item: PARAFFIN OLEFIN C 10 C 30

Qty.: 2000000 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	46 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000283AM24
RA File Number	34AX04000016 AM24
Licence No and Date	3411003604/19/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastages as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
MICRO CRYSTALLIN WAX	200000 Kg.	1	PARAFFIN WAX	190000 Kg.
		2	LOW DENSITY POLYETHYLENE	10000 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	47 / NC/4/MEET/Oct/202425/13
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Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000284AM24
RA File Number	13AX04000012 AM24
Licence No and Date	1311001890/19/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Specification/sizes of export items, indicating weight of export item in Metric Ton. 2. Manufacturing process indicating stage wise wastage of raw materials. 3. The HS code (32074000) for broken mirror is not correct and reason for importing three types of crushed mirror and its application in making export item. 4. To fill details of imported and indigenous items in 4 E annexure with calculation and production consumption data for the last three years duly certified by CA. The case stands for deferred.	

Case No.	48 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000337AM24
RA File Number	09AX04000032 AM24
Licence No and Date	0911004857/21/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Solid resin Content (in percentage) of Hydrocarbon Resins, Thermoplastic Elastomer SIS and Rosin Ester Tackifying Resin / Komotac Resin. 2. Sizes/Dimension of the export items. 3. Raw materials required for making adhesive (Both imported and indigenous) and accordingly calculation per 100 Square meter of export item. The case stands for deferred.	

Case No.	49 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	EQUINOX IMPEX
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000363AM24
RA File Number	08AX04002281 AM23
Licence No and Date	0811007949/24/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
REACTIVE BLACK DNN (REACTIVE BLACK EXF) REACTIVE SUPER BLACK R	1 kg.	1	ACETANILIDE BASE VINYL SULPHONE ESTER	0.570 Kg.
		2	H ACID	0.216 kg
		3	J ACID	0.090 kg.
		4	SODIUM NITRITE	0.151 Kg.
		5	META PHENYLENE DIAMINE 4 SULPHONIC ACID	0.050 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	50 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SHOGUN ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024

HQ File Number	HQRNORM APPLY 00000401AM24			
RA File Number	03AX04000224 AM24			
Licence No and Date	0311023097/25/04/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommendation
PRALLETHRIN TECHNICAL	1 kg.	1	CHRYSANTHEMIC ACID CHLORIDE	0.710 kg.
		2	PRALLETHLONE ALCOHOL	0.562 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	51 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00000402AM24		
RA File Number	03AX04000238 AM24		
Licence No and Date	0311023098/25/04/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item: OPEN MESH FABRIC OF GLASS FIBRE			
Qty.: 550000 Kg			
Import Items.			
S. No.	Description	Qty. recommended per kg of export	
1.	GLASS FILAMENT YARN	0.525 kg	

2.	ROVING	0.4295 kg
3.	RELEVANT RESIN FOR FIBREGLASS MESH COATING	0.0955 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	52 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000421AM24
RA File Number	03AX04000053 AM24
Licence No and Date	0311023121/26/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
PROPINEB 70% WP	1 kg.	1	CARBON DISULFIDE	0.460 kg.
		2	1,2-PROPYLENE DIAMINE	0.204 kg.
		3	SODIUM LIGNO SULPHONATE	0.050 kg.
		4	HEXAMINE	0.00279 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	53 / NC/4/MEET/Oct/202425/13
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Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000499AM24
RA File Number	08AX04000137 AM24
Licence No and Date	0811008021/01/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. The quantity of import item in the application is different from the quantity shown in 4 E. 2. Reason for asking two import items in 4 E when in the application, it is only one. 3. Manufacturing process indicating calculation of the requirement of raw material/s (both imported and indigenous) for making export item, giving CAD/CAM and drawing /design of export item. The case stands for deferred.	

Case No.	54 / NC/4/MEET/Oct/202425/13													
Case Status	Case Approved													
Party Name	AGRO LIFE SCIENCE CORPORATION													
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024													
HQ File Number	HQRNORM APPLY 00000502AM24													
RA File Number	05AX04000085 AM24													
Licence No and Date	0511018598/01/05/2023													
Norms Committee Decision:														
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:														
<table><tr><th>Export item</th><th>Qty.</th><th>S.N.</th><th>Import item</th><th>Qty. Recommendation</th></tr><tr><td rowspan="2">GLYPHOSATE 48% SL(GLYPHOSATE 48% SL)</td><td rowspan="2">1 Ltr.</td><td>1</td><td>GLYPHOSATE TECHNICAL 95% W/W MIN.</td><td>0.373 kg.</td></tr><tr><td>2</td><td>MONOISOPROPYLAMINE 70% MIN</td><td>0.1785 kg.</td></tr></table>		Export item	Qty.	S.N.	Import item	Qty. Recommendation	GLYPHOSATE 48% SL(GLYPHOSATE 48% SL)	1 Ltr.	1	GLYPHOSATE TECHNICAL 95% W/W MIN.	0.373 kg.	2	MONOISOPROPYLAMINE 70% MIN	0.1785 kg.
Export item	Qty.	S.N.	Import item	Qty. Recommendation										
GLYPHOSATE 48% SL(GLYPHOSATE 48% SL)	1 Ltr.	1	GLYPHOSATE TECHNICAL 95% W/W MIN.	0.373 kg.										
		2	MONOISOPROPYLAMINE 70% MIN	0.1785 kg.										
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.														

Case No.	55 / NC/4/MEET/Oct/202425/13	
Case Status	Case Approved	
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024	
HQ File Number	HQRNORM APPLY 00000555AM24	
RA File Number	03AX04000143 AM24	
Licence No and Date	0311023328/03/05/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export Item– Additive Master Batch – 1 Kg.		
S.NO	ITEM OF IMPORT	QTY Recommended
1	Polypropylene	1.015 kg/kg content in export
2	LDPE	1.015 kg/kg content in export
3	Calcium Carbonate	1.015 kg/kg content in export
4	Rel. Additive	1.015 kg/kg content in export
5	Rel. Wax	1.015 kg/kg content in export
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		

Case No.	56 / NC/4/MEET/Oct/202425/13	
Case Status	Case Deferred	
Party Name	KODIXODEL PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024	

HQ File Number	HQRNORM APPLY 00000569AM24
RA File Number	56AX04000069 AM24
Licence No and Date	5611001810/04/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Type of wax to be imported with catalogue and spec. • Net content of wax in export. The case stands for deferred.	

Case No.	57 / NC/4/MEET/Oct/202425/13							
Case Status	Case Approved							
Party Name	VEDANTA LIMITED							
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024							
HQ File Number	HQRNORM APPLY 00000675AM24							
RA File Number	05AX04003653 AM23							
Licence No and Date	0511018700/09/05/2023							
Norms Committee Decision:								
The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT. Further, the committee observed that the present Advance Authorization was issued on dated 09.05.2023 for export of “Anode” and restrictions on export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 30,000 MT Import items: <table><tr><td>S. no.</td><td>Item description</td><td>Qty. recommended</td></tr><tr><td> </td><td> </td><td> </td></tr></table>			S. no.	Item description	Qty. recommended			
S. no.	Item description	Qty. recommended						

1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	58 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000786AM24
RA File Number	07AX04000151 AM24
Licence No and Date	0711007548/12/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommendation
PROPAQUIZAFOP TECHNICAL 92% MIN.(White to off-white free powder in nature and it will be soluble inorganic solvents only)	1 kg.	2-Isopropylidene Aminoxy ethanol	0.350 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	59 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000812AM24
RA File Number	08AX04000146 AM24
Licence No and Date	0811008163/12/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
2,4 D dimethylamine Salt (600 Gms/litre of 2,4 D Acid content)	1 Kg.	1	Phenol	0.417 Kg.
		2	Mono Chloro Acetic Acid	0.346 kg.
		3	Caustic Soda	0.040 kg.
		4	Dimethylamine 40% w/w (Aqueous solution)	0.333 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	60 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000823AM24
RA File Number	08AX04000162 AM24
Licence No and Date	0811008169/13/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommendation
2,4 D dimethylamine Salt (670 gms/litre of 2,4 D Acid content)	1 Ltr.	1	Phenol	0.465 Kg.
		2	Mono Chloro Acetic Acid	0.386 kg.
		3	Caustic Soda	0.040 kg.
		4	Dimethylamine 40% w/w (Aqueous solution)	0.372 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	61 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000844AM24
RA File Number	07AX04000132 AM24
Licence No and Date	0711007572/15/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	62 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000866AM24
RA File Number	10AX04000069 AM24
Licence No and Date	1011001802/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	63 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	AIRNOV INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000873AM24
RA File Number	03AX04005694 AM23
Licence No and Date	0311023622/16/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of export items (1 and 2 separately) in kg terms. • Reason for asking paper in meter, it should also be in Kg terms and secondly to indicate type of paper with GSM. • Calculation of requirement of all the raw materials with justification for using in export item. The case stands deferred.	

Case No.	64 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	AMBICA DHATU PVT. LTD.
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000879AM24
RA File Number	02AX04000090 AM24

Licence No and Date	0211004406/16/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. COA report of import item, indicating composition. 2. Calculation of requirement of raw materials (based on Composition of import item) indicating chemical reaction with molecular weights of reactants and products with yield. 3. Production/Consumption data for the last three years duly certified by Chartered accountant. 4. Zink scrap import policy The case stands deferred.	

Case No.	65 / NC/4/MEET/Oct/202425/13																		
Case Status	Case Approved																		
Party Name	JUPITER LAMINATORS PRIVATE LIMITED																		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024																		
HQ File Number	HQRNORM APPLY 00000902AM24																		
RA File Number	05AX04000443 AM24																		
Licence No and Date	0511018858/17/05/2023																		
Norms Committee Decision:																			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:																			
<table><tr><th>Export item</th><th>Qty.</th><th>S.N.</th><th>Import item</th><th>Qty. Recommendation</th></tr><tr><td>Flexible Laminated Packaging Material in Roll Form containing 61412.00 Kgs of Aluminium Foil(Flexible Laminated Packaging Material)</td><td>1 kg</td><td>1</td><td>Aluminium Foil</td><td>1.02 Kg/kg content in export</td></tr><tr><td>Laminated Paper Foil containing 74925.00 Kgs of Aluminium Foil(Laminated Paper Foil)</td><td>1 kg</td><td>2</td><td>Aluminium Foil</td><td>1.02 Kg/kg content in export</td></tr></table>					Export item	Qty.	S.N.	Import item	Qty. Recommendation	Flexible Laminated Packaging Material in Roll Form containing 61412.00 Kgs of Aluminium Foil(Flexible Laminated Packaging Material)	1 kg	1	Aluminium Foil	1.02 Kg/kg content in export	Laminated Paper Foil containing 74925.00 Kgs of Aluminium Foil(Laminated Paper Foil)	1 kg	2	Aluminium Foil	1.02 Kg/kg content in export
Export item	Qty.	S.N.	Import item	Qty. Recommendation															
Flexible Laminated Packaging Material in Roll Form containing 61412.00 Kgs of Aluminium Foil(Flexible Laminated Packaging Material)	1 kg	1	Aluminium Foil	1.02 Kg/kg content in export															
Laminated Paper Foil containing 74925.00 Kgs of Aluminium Foil(Laminated Paper Foil)	1 kg	2	Aluminium Foil	1.02 Kg/kg content in export															
RA may take necessary action subject to compliance with other usual conditions of the HBP.																			

Case No.	66 / NC/4/MEET/Oct/202425/13			
Case Status	Case Approved			
Party Name	BAJAJ SUPERPACK INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024			
HQ File Number	HQRNORM APPLY 00000904AM24			
RA File Number	50AX04000006 AM24			
Licence No and Date	5011000888/17/05/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommendation
FILLER MASTERBATCH(FILLER MASTERBATCH (CACO3 BASED) (PLASTSTIFF, PLASTSTIFF PREMIUM, PLAST-FAB, PLAST FAB PREMIUM) CONTAINING RAW MATERIAL POLYPROPYLENE (PP) 11750 KGS. AND CALCIUM CARBONATE 38250 KGS)	50000 kg.	1	POLYPROPYLENE	12103 Kg.
		2	CALCIUM CARBONATE	39397 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	67 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000911AM24
RA File Number	05AX04000365 AM24
Licence No and Date	0511018881/17/05/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Complete COA of import item from foreign supplier.
- Complete COA of export item.
- Justification for 2.9 % wastage.

The case stands deferred.

Case No.	68 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000919AM24
RA File Number	08AX04000195 AM24
Licence No and Date	0811008232/18/05/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	69 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00000921AM24
RA File Number	08AX04000164 AM24
Licence No and Date	0811008234/18/05/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of tech authority and cue from H-68, the committee decided to approve the ad-hoc norms as under:	

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 12.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	PVC FILM 60 GSM	Deleted as not given in SION and no justification
2.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note:

1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are

applicable on 12.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	70 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001035AM24
RA File Number	10AX04000082 AM24
Licence No and Date	1011001825/23/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	71 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024

HQ File Number	HQRNORM APPLY 00001098AM24	
RA File Number	03AX04000791 AM24	
Licence No and Date	0311023890/25/05/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to approve the ad-hoc norms as under:		
Export Product: Black Glass Fabric - TEJDO NEGRO		
Quantity: 1.00 KG		
Import Items:		
S. No.	Item Description	Quantity Recommended
1.	Glass Filament Yarn (relevant Thickness)	0.821 kg
2.	Finishing agent and dye	0.0657Kg
3.	Polyester PES 386F/200-600	0.1634 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	72 / NC/4/MEET/Oct/202425/13			
Case Status	Case Approved			
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024			
HQ File Number	HQRNORM APPLY 00001121AM24			
RA File Number	08AX04000268 AM24			
Licence No and Date	0811008292/25/05/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommendation

SOLVENT GREEN 33	1 kg.	1	Quinizarine	0.230 kg.
		2	Leucoquinizarine	0.050 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	73 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001156AM24
RA File Number	07AX04000149 AM24
Licence No and Date	0711007668/29/05/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ask the firm to appear before NC for personal hearing to explain their case.	
The case stands deferred.	

Case No.	74 / NC/4/MEET/Oct/202425/13			
Case Status	Case Approved			
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024			
HQ File Number	HQRNORM APPLY 00001256AM24			
RA File Number	03AX04000953 AM24			
Licence No and Date	0311024137/02/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommendation

TARTRAZINE	1 kg.	1	ANILINE	0.480 kg
		2	DIMETHYL ACETAL SUCCINATE	0.426 kg
		3	SODA ASH	0.570 kg
		4	SODIUM NITRITE	0.315 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	75 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001274AM24
RA File Number	06AX04000035 AM24
Licence No and Date	0611002061/02/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry with molecular weight and % yield. • Stichometric balance on molar basis. • % purity of export on metal basis. • CoA of import item from supplier. The case stands deferred.	

Case No.	76 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001279AM24

RA File Number	03AX04000991 AM24		
Licence No and Date	0311024179/02/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommendation
Medical Creams & Ointments (Fluoride Toothpaste 2800 PPM 75 ML/ 97.50 Gm Tot Wt: 29,250 Kgs (Net Cont:Sodium Fluoride USP 181.06 Kgs))	300000 Kg.	Sodium Fluoride USP	181.97 Kg.
Medical Creams & Ointments (Fluoride Toothpaste 5000 PPM 51 Gm Tot Wt: 30600 Kgs (Net Cont: Sodium FluorideUSP 338.13 Kgs))	600000 kg.	Sodium Fluoride USP	339.82 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	77 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001290AM24
RA File Number	03AX04000961 AM24
Licence No and Date	0311024211/05/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:	
Export Item Name: BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276	
Qty.: 11 MT	
Import Item: BORON CARBIDE PEBBLES 8 to 10 MM	
Qty.: 11.055 MT	
RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	78 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001339AM24
RA File Number	03AX04001004 AM24
Licence No and Date	0311024274/06/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Chemical name of import item n0 1 and,2 with generic name and catalogue. • Net content of LLDPE in export. • Why wastage of 5 % in LLDPE while 2 % wastage in import item no 1 and 2 since all are used in hopper mixing. The case stands deferred.	

Case No.	79 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001353AM24
RA File Number	05AX04000329 AM24
Licence No and Date	0511019223/06/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to Norms Committee-7for fixation of norms. The case stands deferred.	

Case No.	80 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001381AM24
RA File Number	03AX04001019 AM24
Licence No and Date	0311024331/07/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	81 / NC/4/MEET/Oct/202425/13			
Case Status	Case Approved			
Party Name	MERIT POLYPLAST			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024			
HQ File Number	HQRNORM APPLY 00001443AM24			
RA File Number	03AX04001021 AM24			
Licence No and Date	0311024409/09/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
Colour Master Batches Net contents per kg.: -1) Relevant Polymers such as Polyethylene (LLDPE Granules) 0.550 kg (2) Titanium Dioxide (Multiple Grades) 0.250 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6)	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.2575 Kg.
		3	Relevant Colour Pigment	0.0309 kg.

Wax 0.008 kg 7) Calcium Carbonate 0.150 kg)	4	Optical Brightener	0.00206 Kg.
	5	Additives UV / Antioxidant	0.0103 Kg.
	6	Wax	0.00824 kg.
	7	Calcium Carbonate	0.1545 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	82 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	CAMEX LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00001457AM24		
RA File Number	08AX04000415 AM24		
Licence No and Date	0811008373/09/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommendation
POLYETHYLENE WAX POWDER	138000 Kg.	POLYETHYLENE WAX FLAKES	140760 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	83 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00001463AM24
RA File Number	02AX04000148 AM24
Licence No and Date	0211004570/10/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of both imports and export item. • Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application. • Calculation for the requirement of inputs (both indigenous and imported in 4 E) for the manufacture of export item. • By product/s obtained during the processing with its value, supported by invoice. The case stands deferred.	

Case No.	84 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001477AM24
RA File Number	03AX04000771 AM24
Licence No and Date	0311024438/12/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • NOC from MOEF & CC for the import of Scrap Tyre. • The commercial value of byproducts obtained during processing of the Scrap Tyre supported by invoices. • Calculation for the requirement of Scrap tyre for the manufacture of Carbon black. • Current Production/Consumption Data duly certified by Chartered Accountant. The case stands deferred.	

Case No.	85 / NC/4/MEET/Oct/202425/13
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Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001498AM24
RA File Number	13AX04000058 AM24
Licence No and Date	1311001992/12/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • 1 process of manufacturing in detail • Exact name of platinum compound to be exported. • Exact nett content of platinum in export • End use of export product. The case stands deferred.	

Case No.	86 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001500AM24
RA File Number	31AX04000058 AM24
Licence No and Date	3111002381/12/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. COA of export item. 2. COA of import item from foreign supplier. 3. Complete material balance across fermenter with all imported and indigenous input. 4. DML/ composition of the export item. The case stands deferred.	

Case No.	87 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001540AM24
RA File Number	08AX04000256 AM24
Licence No and Date	0811008398/13/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To specify the name of import items. • Manufacturing process indicating both imported and indigenous items (in 4 E) to manufacture export items giving end use of export item. • Specification giving thickness/GSM of export item and import items. The case stands deferre	

Case No.	88 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001568AM24
RA File Number	32AX04000149 AM24
Licence No and Date	3211005040/13/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of import (from foreign supplier) and Export item. • Justification for 30% wastage of raw material. • Indigenous item/s to add in the process. The case stands deferred.	

Case No.	89 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001591AM24
RA File Number	03AX04000521 AM24
Licence No and Date	0311024540/14/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete manufacturing process in detail. • All tech details as per annex to app 4e for chemical items. • Complete chemistry with mol weight and % yield. • Stichometric balance on molar basis. The case stands deferred.	

Case No.	90 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	FRESENIUS KABI ONCOLOGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00001632AM24		
RA File Number	05AX04000713 AM24		
Licence No and Date	0511019361/15/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
OXALIPLATIN (Anti-Cancer Bulk Drug)	1 Gms	Platinum Sponge Powder	0.765 Gms
		(1R,2R) -(-)-1,2-Diamino Cyclo hexane.	0.540 Gms

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	91 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	VK Global
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001642AM24
RA File Number	05AX04000745 AM24
Licence No and Date	0511019372/15/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	92 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001644AM24
RA File Number	52AX04000068 AM24
Licence No and Date	5211004969/15/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Chemical name of the export item indicating end use. • Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. • Reason of indicating only one import item in 4 E annexure, whereas, in application there are 4 import items. • Current production/consumption data duly certified by chartered accountant. The case stands deferred.	

Case No.	93 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001957AM24
RA File Number	05AX04000576 AM24
Licence No and Date	0511019428/20/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 20.06.2023 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 40,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	94 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00001994AM24		
RA File Number	03AX04000803 AM24		
Licence No and Date	0311024729/21/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
5% Palladium on Alumina Catalyst(5% Palladium on Alumina Catalyst)	1000 kg.	PALLADIUM METAL SPONGE	50 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	95 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00002546AM24
RA File Number	07AX04000316 AM24
Licence No and Date	0711008388/26/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ask the firm to appear before NC for personal hearing to explain their case.	

The case stands deferred.

Case No.	96 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00004331AM24
RA File Number	03AX04001587 AM24
Licence No and Date	0311025283/10/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	97 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00004580AM24
RA File Number	10AX04000149 AM24
Licence No and Date	1011001960/24/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 RA may take necessary action.	

Case No.	98 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred

Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00004606AM24
RA File Number	05AX04000867 AM24
Licence No and Date	0511020012/24/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Mfg. process in detail. • COA of import from supplier. • Justification for 66 % wastage. • Commercial value of by product. The case stands for deferred.	

Case No.	99 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00004610AM24
RA File Number	07AX04000562 AM24
Licence No and Date	0711008805/24/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis • Personal hearing to explain with above details. The case stands for deferred.	

Case No.	100 / NC/4/MEET/Oct/202425/13										
Case Status	Case Approved										
Party Name	HINDUSTAN MINT AND AGRO PRODUCTS PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024										
HQ File Number	HQRNORM REVIW00008692AM24										
RA File Number	05AX04001240 AM24										
Licence No and Date	0511020240/04/08/2023										
Norms Committee Decision:											
committee considered the case as per the agenda and noted that CLA-Delhi has submitted test report of the sample test by Shree Ram Testing laboratories Pvt. Ltd. vide email dated 24.09.2024. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the adhoc norms as under:											
<table><tr><th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommendation</th></tr><tr><td>LIME OIL RECTIFIED - (CONTANING 0.66 % BETA PINENE,58.18 % D LIMONENE,14.92 % GAMA TERPENE,9.23%ALFA TERPINEOL)</td><td>2352 kg.</td><td>D LIMONENE</td><td>2496 kg.</td></tr></table>				Export item	Qty.	Import item	Qty. Recommendation	LIME OIL RECTIFIED - (CONTANING 0.66 % BETA PINENE,58.18 % D LIMONENE,14.92 % GAMA TERPENE,9.23%ALFA TERPINEOL)	2352 kg.	D LIMONENE	2496 kg.
Export item	Qty.	Import item	Qty. Recommendation								
LIME OIL RECTIFIED - (CONTANING 0.66 % BETA PINENE,58.18 % D LIMONENE,14.92 % GAMA TERPENE,9.23%ALFA TERPINEOL)	2352 kg.	D LIMONENE	2496 kg.								
The RA concerned may take necessary action subject to compliance with other usual conditions											

Case No.	101 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00005276AM24
RA File Number	07AX04000795 AM24
Licence No and Date	0711009061/29/08/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the	

following:

- Complete chemistry showing mol. Weight of each input and output product.
- % yield on molar basis
- Personal hearing to explain with above details.

The case stands for deferred

Case No.	102 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00005402AM24
RA File Number	07AX04000827 AM24
Licence No and Date	0711009095/02/09/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis • Personal hearing to explain with above details.	
The case stands for deferred.	

Case No.	103 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006122AM24
RA File Number	06AX04000300 AM23
Licence No and Date	0611002249/09/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 RA may take necessary action.

Case No.	104 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006128AM24
RA File Number	02AX04000404 AM24
Licence No and Date	0211005251/10/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 10.10.2023 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 15,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	105 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	PRAKSONS EXTRACTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006160AM24
RA File Number	07AX04001023 AM24
Licence No and Date	0711009424/11/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 RA may take necessary action.	

Case No.	106 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006181AM24
RA File Number	05AX04001972 AM24
Licence No and Date	0511021474/11/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this	

case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 11.10.2023 for export of “Anode” and restrictions on export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 15,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	107 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006263AM24
RA File Number	13AX04000150 AM24
Licence No and Date	1311002258/16/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred

Case No.	108 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006390AM24
RA File Number	02AX04000439 AM24
Licence No and Date	0211005338/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item: LIQUID COAL TAR PITCH Qty; 1714 MT Import Item: COAL TAR PITCH SOLID Qty. Recommended: 1714 MT The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	109 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006430AM24
RA File Number	03AX04003167 AM24
Licence No and Date	0311028151/25/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item: PAPER BAGS (Paper Bags with Handle) (PAPER BAGS (Paper Bags with Handle) (Net content paper bag import 500000/105 percent = 476190.47 kgs and import handle 100000/103 percent = 97087.37 kgs) (Total export quantity = 573277.84 kgs))

Qty.: 573277 kg

Import Item:

S. No.	Import description	Qty. Recommended
1.	Unbleached Kraft Paper (80 GSM and in roll)	495238.09 Kg
2.	Paper Rope (80 GSM and in roll)	99029.12 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	110 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred

Case No.	111 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006493AM24
RA File Number	05AX04001225 AM24
Licence No and Date	0511021775/28/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 28.10.2023 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 40,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	112 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006499AM24
RA File Number	02AX04000450 AM24
Licence No and Date	0211005364/30/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 30.10.2023 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 17,500 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	113 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006513AM24
RA File Number	24AX04000304 AM24
Licence No and Date	2411002905/30/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted their reply. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS

2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	114 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved

Party Name	JASPER PHYTOEXTRACTS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006638AM24
RA File Number	10AX04000215 AM24
Licence No and Date	1011002098/06/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 RA may take necessary action.	

Case No.	115 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006660AM24
RA File Number	03AX04003601 AM24
Licence No and Date	0311028516/06/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Dimension (Length and Width) of export item and of import item and will be in Jumbo roll. 2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll(Width not exceeding 150 MM will not serve the purpose). The case stands for deferred.	

Case No.	116 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006673AM24

RA File Number	03AX04003508 AM24
Licence No and Date	0311028523/07/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and decided to send a reminder to the firm to furnish the following. • No. of moles of ethylene oxide used to manufacture export product. • If different moles are used than calculation sheet to arrive at the quantity of raw material. The case stands for deferred.	

Case No.	117 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00006835AM24
RA File Number	03AX04003602 AM24
Licence No and Date	0311028713/14/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Dimension (Length and Width) of export item and of import item and will be in Jumbo roll. 2. Coating of GSM on the Kraft paper. The case stands for deferred.	

Case No.	118 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00007282AM24
RA File Number	07AX04001370 AM24
Licence No and	0711009896/08/12/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis • Personal hearing to explain with above details. The case stands for deferred.	

Case No.	119 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00007573AM24
RA File Number	07AX04001521 AM24
Licence No and Date	0711010032/26/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis • Personal hearing to explain with above details. The case stands for deferred.	

Case No.	120 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00008818AM24

RA File Number	03AX04005415 AM24		
Licence No and Date	0311031591/29/02/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and cue from approved norms for AA no-AA No- 0311021791 dt. 28.3.2023 in NC meeting no- NC/4/MEET/Apr/202324/1 dated 03.05.2023 and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg
NOTE:			
1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import. 2. Above norms are subject to import policy and veterinary certificate for import of crushed bones/Gel Bones for Gelatine /Ossein production. 3. Above norms are valid for present AA only. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	121 / NC/4/MEET/Oct/202425/13
Case Status	Case Rejected
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00009224AM24
RA File Number	31AX04000349 AM24
Licence No and Date	3111003275/20/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Pune. Accordingly, the committee decided to close the case.	
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	122 / NC/4/MEET/Oct/202425/13		
Case Status	Case Approved		
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024		
HQ File Number	HQRNORM APPLY 00009325AM24		
RA File Number	31AX04000362 AM24		
Licence No and Date	3111003313/26/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing on 08.11.2024 and explained their case in detail with all supporting documents. After detailed deliberation and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.126 Kg.
Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.			
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	123 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00001761AM25
RA File Number	31AX04000099 AM25
Licence No and Date	3111003644/05/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing on 08.11.2024 and explained their case in detail with all supporting documents. After detailed deliberation and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.126 Kg.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	124 / NC/4/MEET/Oct/202425/13
Case Status	Case Approved
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00002747AM25
RA File Number	31AX04000186 AM25
Licence No and Date	3111003833/29/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing on 08.11.2024 and explained their case in detail with all supporting documents. After detailed deliberation and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.126 Kg.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-

mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	125 / NC/4/MEET/Oct/202425/13
Case Status	Case Deferred
Party Name	OLIVE ECOPAK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202425/ 13 and 08/11/2024
HQ File Number	HQRNORM APPLY 00003001AM25
RA File Number	03AX04002065 AM25
Licence No and Date	0311037078/12/09/2024
Norms Committee Decision: committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Specify the name of the article against each export item whether paper container, paper cup and paper plate respectively for three export items (as three CAD have been enclosed). • Give efficiency of each CAD indicating length & breath of CAD, and accordingly, to give calculation (in Kg terms) of requirement of paper for the manufacturing of each export item. The case stands for deferred.	